

It is the belief of the Government of India that a combination of calibrated police action, focused development efforts and improvement in governance are the effective instrumentalities to combat LWE insurgency in the long-term. The efficacy of this policy is being gradually felt and is reflected in the decrease in LWE violence profile during the last two years, although the Maoists still retain their armed strength in core areas.

**Statement**

*State-wise details of security force personnel killed and  
naxals killed in 2013 (upto 31st July, 2013)*

Sl. No.	State	No. of Incidents	Security Forces killed	Naxals killed
1.	Andhra Pradesh	25	1	1
2.	Bihar	114	13	0
3.	Chhattisgarh	200	28	26
4.	Jharkhand	238	27	11
5.	Madhya Pradesh	1	0	0
6.	Maharashtra	46	2	23
7.	Odisha	50	1	4
8.	Uttar Pradesh	0	0	0
9.	West Bengal	1	0	0
10.	Others	3	0	0
TOTAL		678	72	65

**SDMA in Uttarakhand**

986. SHRIMATI VASANTHI STANLEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many States and UTs have been successful in constituting State Disaster Management Authority (SDMA), State Executive Committee (SEC) and District Disaster Management Authority (DDMA) as per the Disaster Management Act, 2005;

- (b) whether SDMA was constituted in Uttarakhand; and
- (c) what was its role in predicting about the recent floods in Uttarakhand?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per information received from States and UTs, so far, 33 States and UTs have formed SDMAs, 32 States and UTs have formed DDMA's and 31 States and UTs have formed SECs.

(b) As per Government of Uttarakhand Notification dated 14th October, 2007 the Uttarakhand Disaster Management Authority has been constituted with the Chief Minister as its ex-officio Chairperson.

(c) As per the DM Act, 2005, SDMAs shall have the responsibility for laying down policies and plans for disaster management in the State. Further, the State Authority may-

- i. lay down the State disaster management policy;
- ii. approve the State Plan in accordance with the guidelines laid down by the National Authority;
- iii. approve the disaster management plans prepared by the departments of the Government of the State;
- iv. lay down guidelines to be followed by the departments of the Government of the State for the purposes of integration of measures for prevention of disasters and mitigation in their development plans and projects and provide necessary technical assistance there for;
- v. coordinate the implementation of the State Plan;
- vi. recommend provision of funds for mitigation and preparedness measures;
- vii. review the development plans of the different departments of the State and ensure that prevention and mitigation measures are integrated therein;
- viii. review the measures being taken for mitigation, capacity building and preparedness by the departments of the Government of the State and issue such guidelines as may be necessary.

Thus, the SDMAs are not envisaged to predict the floods.